

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
"CHANDIGARH BENCH, CHANDIGARH"**

CP No.12/73(4)/Chd/Hry/2018

**Under Section 73 (4) of the
Companies Act, 2013.**

In the matter of:

Roshni Adil PatelPetitioner.

Versus

SRS Limited.Respondent.

Order dated on: 26.09.2018

**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)**

For the petitioner: Dr.Rajansh Thukral, Advocate.

For the respondent: None.

Per: R.P.Nagrath, Member (Judicial):

ORDER (Oral)

At the very outset, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file claim before the IRP/RP as the case may be, who has been appointed in CP (IB) No.201/Chd/Hry/2018, titled as SBI Vs. SRS Limited, admitted under Section 7 of the Insolvency and Bankruptcy Code, 2016 on 21.08.2018. Dismissed as withdrawn with liberty aforesaid.

Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 26, 2018.

Ashwani

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)